

Regd.
Court Matter

**HP STATE POLLUTION CONTROL BOARD,
BELOW BCS, PHASE-III, NEW SHIMLA**

No. PCB/OA No. 165/2019/- 22/55

Dated:- 17-10-19

From: The Member Secretary

To

✓ The Registrar General,
Hon'ble National Green Tribunal'
Faridkot House, Copernicus Marg, Near India Gate, New Delhi ,
Delhi 110001.

Subject:- Original Application No. 165/2019 titled Ses Ram, Former Pradhan, Gram Panchayat Bahadi, District Mandi v/s State of HP & Ors. pending before the Hon'ble NGT.

Sir,

This has reference to order dated 31-07-2019 passed by Hon'ble National Green Tribunal Delhi in the afore-cited matter wherein it had been directed that the Joint Committee comprising of HP SPCB, District Magistrate, Mandi and nominee of PCCF (HoFF), HP to make an assessment of the damage taking into account the cost of restoration and deterrence element as well as require the company in question to take restoration measures.

In this connection and in compliance to afore-cited directions, the Joint-Committee has submitted its report. The Joint Committee has assessed environment compensation of Rs 17.50 lakhs on account of polluter pays principle and a sum of Rs 14.82 lakhs has been assessed on account of damages to forest area and suggested some additional restoration measures. However, as per the report, project proponent has taken remedial measures at dumping sites. The project proponent has been directed by HPSPCB and Forest Department to submit the environment compensation amount.

Copy of detailed Report of the Joint Committee is enclosed herewith which may kindly be taken / placed on record please.

(Encl. as above)

✓
Aditya Negi, (IAS)
Member Secretary
HPSPCB, Shimla-9
✓

**Report of the committee constituted by The Hon'ble National Green Tribunal
in Original Application No/65/2019 titled Ses Ram, Former Pradhan Gram
Panchayat Bahadi, District Mandi Vs State of Himachal Pradesh :**

In the matter of O.A No. 165/2019 titled Ses Ram , Former Pradhan Gram Panchayat Bahadi, District Mandi Vs State of Himachal Pradesh pending before Hon'ble National Green Tribunal related to dumping of construction waste during construction of road from Banala to Khotinala. In the order of Hon'ble NGT dated 31.07.2019, it was ordered at Sr. no. 1 that *"allegation in this letter, which has been treated an application is that there is dumping of construction waste during construction of road from Banala to Khotinaala by NHAI undertaken by AFCON company in Distt. Mandi in Himachal Pradesh. The waste is also being dumped on banks of river Beas"*.

The following directions/tasks were issued by the Hon'ble NGT;

- *Remedial measures are required to be taken to prevent illegal dumping of waste on the banks of the River Beas as found.*
- *For the illegal dumping of the construction waste resulting in damage to the banks of the River Beas and Forest areas , compensation on 'Polluter pays' is required to be recovered.*
- *Let a joint committee comprising the Himachal Pradesh State PCB, District Magistrate Mandi and nominee of PCCF (HoFF), Himachal Pradesh make an assessment of the damage taking into account the cost of restoration and deterrence element. The nodal agency for compliance and coordination will be the Himachal Pradesh State PCB. The assessment may be made within one month and the Himachal Pradesh State PCB may take steps to recover the same after following due procedure of law.*
- *The Himachal Pradesh State PCB may also require the company in question to take restoration measures by furnishing an action plan within one month and such further direction as may be found necessary for the purpose to prevent harm to the environment in future.*
- *Let a further action taken report be furnished in the matter by the Himachal Pradesh State PCB on or before 31-10-2019.*



In compliance to the above directions ,the committee comprising of Sh. Sunny Sharma (H.A.S), Sub Divisional Magistrate Mandi; Sh. S.S. Kashyap (H.P.F.S) Divisional Forest Officer Mandi; Dr. R. K. Nadda, Environmental Engineer, HPSPCB, Regional Office Bilaspur, convened meeting on dated 9-9-2019 in the office of S.D.M Mandi and finalized the schedule for joint inspection of muck dumping sites from Banala to Khotinala as mentioned at Sr. no. 3 of said orders. Accordingly, the committee visited muck dumping sites by associating the Project proponents on dated 18.9.19 and 19.9.19. The joint inspection along with the damages to the bank of river Beas and forest areas was carried out , Environmental compensation on the polluters pays principle, action plan to take restoration measures and deterrence to the environment in future have been assessed. Photographs as per Annexure 'X'.

1. The detail of the damages caused to banks of river Beas, forest area and environmental compensation calculated as under in Table 'A':

Table A

S. No.	Dumping site location	Agency responsible for muck dumping	Remedial measures undertaken (task, a)	Compensation to be recovered (03-04-2019 to 28-05-2019 i.e. 56 days (task, b) Rs. In Lacs	
				As per polluter pay principle	As per Forest Deptt.
A.1	RHS Mandi –Manali NH at Dwada – Traffic diversion, Distt. Mandi	AFCON	Protected with cement concrete wall, and cement slurry on slopes.	3.50	1.94
A.2	RHS Mandi –Manali NH, at Hanogi Gowshala area, Distt. Mandi	AFCON	Protected with crate walls.	3.50	6.89

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A.3.	LHS Mandi –Manali NH, at Khoti Nallah approach to tunnel portal Distt. Mandi	AFCON	Protected with crate walls. Drain found diverted .	3.50	0.00
A.4.	RHS Mandi-Manali N.H Banala Parking site Distt. Mandi	N.K.C	Protected with crates.	3.50	5.99
A.5.	RHS Mandi-Manali, N.H Near Shani Temple Distt. Mandi (H P).	N.K.C	Protected with crate walls.	3.50	0.00
Total amount				17.50	14.82

Note: The Environmental compensation as per 'Polluter pay principle' has been calculated for each muck dumping site for the period from 3-04-2019 to 28-05-2019 (56 days) as per formula prescribed by Hon'ble NGT in O. A No.593/2017 Order dated 19-02-2019 (**Annexure-Y**), the procedure for calculation is as under:

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in Rs.

PI= Pollution Index of industrial sector (50).

N= No. of days of violation for which violation took place (56 days from 3-04-19 to 28-05-2019).

R= A factor in Rupees for E. C, Rs.250.

S= Factor for scale operation, 0.50 for muck dumping sites.

L F=Location factor, 1.0

Environmental Compensation Calculation for muck dumping site for one day =

$$50 \times 1 \times 250 \times 0.50 \times 1.0 = \text{Rs } 6250 \text{ per day.}$$

Total number of days for which violation observed in each muck dumping site=56.

Total Environmental compensation for each site = Rs 6250x56=3, 50,000/-

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2. Action Plan for Restoration measures to the damages of River Beas and Forest area:

Action Plan for Restoration measures to the damages of River Beas and Forest area has been formulated and tabulated in Table 'B' as under:

Table B

S. No.	Dumping site location	Agency responsible for muck dumping	Action plan (task, c)
A.1	RHS Mandi –Manali NH at Dwada – Traffic diversion, Distt. Mandi	AFCONS	Each muck dumping site should have its sign boards showing details like GPS location, capacity, muck dumped and restoration plan. Protection measures (such as Crate walls, grids etc), Reclamation measures (Filling with earth, compaction etc) Bioengineering measures (plantation of indigenous herbs, shrubs and perennial grasses) and restoration by afforestation through local species shall be carried out by the project proponents with the active involvement of Forest department.
A.2	RHS Mandi –Manali NH, at Hanogi Gowshala area, Distt. Mandi	AFCONS	
A.3.	LHS Mandi –Manali NH, at Khoti Nallah approach to tunnel portal Distt. Mandi	AFCONS	
A.4.	RHS Mandi-Manali N.H Banala Parking site Distt. Mandi	N.K.C	
A.5.	RHS Mandi-Manali, N.H Near Shani Temple Distt. Mandi (H P).	N.K.C	

3. **Suggestive preventive measures required by the project proponents are as under:**

- The project proponents should submit the monthly status report to PCB, Forest Deptt and Distt. Administration regularly.
- The project proponents should install CCTV Cameras with one month back up at minimum three vulnerable points along the Beas River to check illegal transportation and muck dumping.
- The project proponents shall provide a mobility vehicle to Forest Department for surveillance and control of illegal muck dumping.

Furthermore, in compliance to Hon'ble NGT order, the assessment to the damage caused due to dumping in the banks of the River Beas and forest areas has been made and accordingly ,the project proponents have been directed to deposit the amount of Environmental compensation and forest damages as calculated in table A. The copies of letters issued to the project proponents to deposit the damages are annexed as **Annexure 'Z'**.

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Dr. R. K. Nadda,
Environmental Engineer,
HPSPCB, Regional Office
Bilaspur



Sh. S.S. Kashyap (H.P.F. S)
Divisional Forest Officer
Mandi;

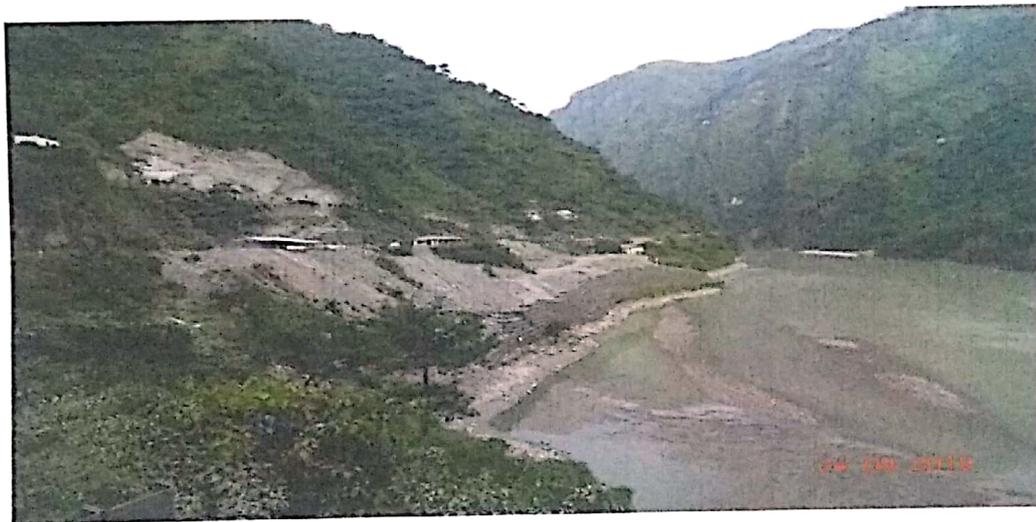


Sh. Sunny Sharma (H.A.S),
Sub Divisional Magistrate
Mandi;

Photographs of Dumping sites from Banala to Khotinala



A.1. RHS Mandi Manali at Dwada Traffic diversion



A.2. RHS Mandi –Manali NH, at Hanogi Gowshala area, Distt. Mandi



**A.3. LHS Mandi-Manali NH at Khotinaala approach to tunnel portal
Distt.Mandi**



A.4. RHS Mandi-Manali N.H at Banala back side of AnnpurnaDhaba.



A.5. RHS Mandi-Manali, N. H NearShani Temple Distt. Mandi (HP).

Notification file:

Annexure - 1 (i-ii)

Urgent Court Matter

**H.P. STATE POLLUTION CONTROL BOARD,
PHASE-III, NEW SHIMLA-171009.**

No. PCB/ mics consent branch 2019 / - 6154-63

Dated: 26.3.19

From : The Member Secretary

To
All Regional Officers, HPSPCB
Poanta Sahib, Rampur, Parwanoo, Dharamshala, Shimla,
Bilaspur, Baddi, Una, Chamba, Kullu.

Subject: Regarding levying of compensation for the damage to the environment on 'Polluter Pays' Principle

Reference:

- (i) Original Application No. 1038/2018 titled News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels"
- (ii) Original Application No. 593/2017 Paryavaran Suraksha Samiti & Anr. vs Union of India and Others.

Sir,

This has reference to the orders dated 13-12-2018 passed by the Hon'ble NGT in OA No. 1038/2018 wherein vide para no. 11 following directions has been passed :-

".....Needless to say that it will be open to the SPCBs/Committees and CPCB to take coercive measures including recovery of compensation for the damage to the environment on 'Polluter Pays' principle as well as also to direct taking of such precautionary measures as may be necessary on the basis of 'Precautionary....."

The methodology for assessing environmental compensation and action plan to utilize the fund has been discussed in order dated 19-2-2019 passed by Hon'ble NGT in OA No. 593/2017 wherein vide para no. 6 following observations has been made:-

".....6. The report dated 12.12.2018 annexes an amended Annexure 7 which relates to methodology for assessing environmental compensation and action plan to utilize the fund.

"3.1 In the instances as mentioned at a, b and c above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions, effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$PI = f(\text{Water Pollution Score, Air Pollution Score \& HW Generation Score})$ Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.

CPCB has issued directions to all SPCBs-PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at a, b and c including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula: $EC = PI \times N \times R \times S \times L \times F$
Where, EC is Environmental Compensation in ₹

H.P. State Pollution Control Board

Date: 22/3
30/3/19

Return after day

PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees (₹) for EC
 S = Factor for scale of operation
 LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium large industry and location in terms of proximity to the large habitations.

Note:-

- The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by PCB/SPCB/PCC.
- R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

I. No.	Population* (million)	Location Factor# (LF)
1.	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

*Population of the city/town as per the latest Census of India #LF will be 1.0 in case unit is located <10km from municipal boundary

For critically polluted areas / Ecologically Sensitive areas, the scope of LF may be examined further.

- In any case, minimum Environmental Compensation shall be R 5000/day.

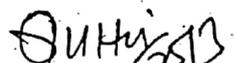
3.2 In other instances i.e. d, e and f, the environmental compensation may contain two parts -- one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

3.3 As Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which are given in Annexure-III.

Accordingly you are directed to assess and levy the environmental compensation upon the violating industries as per criteria discussed by Hon'ble NGT in order dated 19-2-2019.

(Encl: As above)


 (Dr. R.K. Pruthi, IAS)
 Member Secretary,
 HPSPCB

The Project Manager, AFKONs Pvt Ltd,
Banala, Distt Mandi, HP.

Subject: Hon'ble NGT dated 31.07.2019....Compliance therof

Memo:

Please refer to Hon'ble NGT Order dated 31 7.2019..

In the above order of Hon'ble NGT dated 31.07.2019, it was ordered at Sr. no. 1 that "*allegation in this letter, which has been treated an application is that there is dumping of construction waste during construction of road from Banala to Khotinaala by NHAI undertaken by AFCON company in Distt. Mandi in Himachal Pradesh. The waste is also being dumped on banks of river Beas*". The Hon'ble Court has directed to the assess the damage caused due to dumping in the banks of the River Beas and forest areas Accordingly, the damage has been assessed; the detail is as under;

Name of Site	Executive Agency	Damage in Lacs
RHS Mandi -Manali NH at Dwada - Traffic diversion, Distt. Mandi	AFCON	1,93572
RHS Mandi -Manali NH, at Hanogi Gowshala area, Distt. Mandi	AFCON	6,89606
LHS Mandi -Manali NH, at Khoti Nallah approach to tunnel portal Distt. Mandi	AFCON	0.0
	Total	8,83178

You are hereby asked to deposit the above damages in the Govt account through DDO code of this office within a week time positively so that Honble NGT could be apprised accordingly.

(S.S. Kashyap), HPFS
Divisional Forest Officer,
Mandi Forest Division, Mandi.
Phone No. 01905-235360.

To

The Project Manager, NKC Pvt Ltd,
Banala, Distt Mandi, HP.

Subject:

Hon'ble NGT dated 31.07.2019....Compliance therof

Memo:

Please refer to Hon'ble NGT Order dated 31 7 2019 .

In the above order of Hon'ble NGT dated 31.07.2019, it was ordered at Sr. no 1 that "allegation in this letter, which has been treated an application is that there is dumping of construction waste during construction of road from Banala to Khotinaala by NHAI undertaken by NKCCompany in Distt. Mandi in Himachal Pradesh. The waste is also being dumped on banks of river Beas".The Hon'ble Court has directed to the assess the damage caused due to dumping in the banks of the River Beas and forest areas. Accordingly, the damage has been assessed; the detail is as under;

Name of Site	Executive Agency	Damage in Lacs
RHS Mandi-Manali N.H Banala Parking site Distt. Mandi	N.K.C	5,98874
RHS Mandi-Manali, N.H Near Shani Temple Distt. Mandi (H P).	N.K.C	0.00
	Total	5,98874

Your are herby asked to deposit the above damages in the Govt account through DDO code of this office within a week time positively so that Honble NGT could be apprised accordingly.


(S.S. Kashyap), HPFS
Divisional Forest Officer,
Mandi Forest Division, Mandi.
Phone No. 01905-235360

Regd. civ

	<p align="center">H.P. STATE POLLUTION CONTROL BOARD Near HPPWD Rest House, Dholra: Bilaspur (H.P.) 174001 Phone: 01978-223550</p>
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No. PCB BLP (Ses Ram NGT)/019- 1804

Date: 09/10/19

To

M/S Afcons Infrastructure Ltd.,
Pandoh Bye pass Takoli, project V & P.O. Bajoura ,
Vill. Banala, P.O Aut,
Tehsil. Aut, Distt. Mandi, H.P. 175121

Subject: Compliance of The Hon'ble NGT order in Original Application No.65/2019 titled Ses Ram, former Pradhan Gram Panchyat Bahdai District Mandi : Levying of compensation for the damage to the environment on "Polluter pays principle"

Sir,

In compliance to the Hon'ble National Green Tribunal order dated 31-07-2019 in above titled case, the committee as constituted comprising of SDM Mandi, DFO Mandi and Environmental Engineer, PCB Bilaspur inspected the dumping of construction waste from Banala to khotinala by NHA1 undertaken by AFCON Company in district Mandi. The committee assessed the compensation to be paid as per "Polluter pays principle" as detailed below:

S.NO.	Dumping site location	Compensation assessed as per "Polluter pays principle". For period 03-04-2019 to 28-05-2019 i.e 56 days. (Lacs).
1.	RHS Mandi -Manali NH at Dwada - Traffic diversion, Distt. Mandi	3.50
2.	RHS Mandi -Manali NH, at Hanogi Gowshala area, Distt. Mandi	3.50
3.	LHS Mandi -Manali NH, at Khoti Nailah approach to tunnel portal Distt. Mandi	3.50
	Total amount to be deposited with PCB	10.50

You are directed to deposit the above said amount Rs:10.50 lacs (Rupees Ten lacs fifty thousand only) in the Office of Environmental Engineer, HP State Pollution Control Board , Bilaspur (H P) immediately, as per direction of the Hon'ble National Green Tribunal.

Yours faithfully,



(Dr. R.K Nadda)
Environmental Engineer,
HPSPCB Bilaspur.

DC 09/10/19

Regd. (1)

	H.P. STATE POLLUTION CONTROL BOARD
	Near HPPWD Rest House, Dholra: Bilaspur (H.P.) 174001
	Phone: 01978-223550

No. PCB BLP (Ses Ram NGT)/019- 1805

Date: 09/10/19

To

M/S NKC Pojects (P) Ltd.,
V & P.O. Bajoura ,
Tehsil Bhuntar Distt. Kullu (HP).
175125.

Subject: Compliance of The Hon'ble NGT order in Original Application No.65/2019 titled Ses Ram , former Pradhan Gram Panchyat Bahdai District Mandi : Levying of compensation for the damage to the environment on **"Polluter pays principle"**

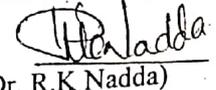
Sir,

In compliance to the Hon'ble National Green Tribunal order dated 31-07-2019 in above titled case, the committee as constituted comprising of SDM Mandi, DFO Mandi and Environmental Engineer, PCB Bilaspur inspected the dumping of construction waste from Banala to khotinala by NHA1 undertaken by AFCON Company in district Mandi. The committee assessed the compensation to be paid as per **"Polluter pays principle"** as detailed below:

S.NO.	Dumping site location	Compensation assessed as per "Polluter pays principle". For period 03-04-2019 to 28-05-2019 i.e 56 days. (Lacs).
1.	RHS Mandi-Manali N.H Banala Parking site Distt. Mandi	3.50
2.	RHS Mandi-Manali, N.H Near Shani Temple Distt. Mandi (H P).	3.50
Total amount to be deposited with PCB		7.00

You are directed to deposit the above said amount Rs.7.00 lacs (Rupees seven lacs only) in the Office of Environmental Engineer, HP State Pollution Control Board , Bilaspur (H P) immediately, as per direction of the Hon'ble National Green Tribunal.

Yours faithfully,



(Dr. R.K Nadda)

Environmental Engineer,
HPSPCB Bilaspur.

RC 09.10.2019



H.P. STATE POLLUTION CONTROL BOARD
Near HPPWD Rest House, Dholra: Bilaspur (H.P.) 174001
Phone: 01978-223550

No. PCB BLP / (SES Ram NGT)/2019- 1843
To

Date: 14/10/19

M/s N. K.C Projects Pvt. Ltd.
V.P.O Bajoura, Tehsil. Bhuntar,
Distt. Kullu,

Subject: Compliance of The Hon'ble NGT order in Original Application No.65/2019 titled Ses Ram, former Pradhan Gram Panchyat Bahdai District Mandi.

In compliance to the Hon'ble National Green Tribunal order dated 31-07-2019 in above titled case, the committee as constituted comprising of SDM Mandi, DFO Mandi and Environmental Engineer, PCB Bilaspur inspected the muck dumping sites from Banala to Khotinala by NHAI undertaken by AFCON Company in district Mandi. In this regard as ordered by Hon'ble NGT. *"The Himachal Pradesh State PCB may also require the company in question to take restoration measures by furnishing an action plan within one month and such further direction as may be found necessary for the purpose to prevent harm to the environment in future"*. In compliance to the above said orders, the said committee recommended following protection, reclamation and restoration measures.

S. No.	Dumping site location	Action plan
1.	RHS Mandi-Manali N.H Banala Parking site Distt. Mandi	Each muck dumping site should have its sign boards showing details like GPS location, capacity, muck dumped and restoration plan. Protection measures (such as Crate walls, grids etc), Reclamation measures (Filling with earth, compaction etc) Bioengineering measures (plantation of indigenous herbs, shrubs and perennial grasses) and restoration by afforestation through local species shall be carried out by the project proponents with the active involvement of Forest department.
2.	RHS Mandi-Manali, N.H Near Shani Temple Distt. Mandi.	

1. The project proponents should submit the monthly status report to PCB, Forest Deptt. and Distt. Administration regularly.
2. The project proponents should install CCTV Cameras with one month back up at minimum three vulnerable points along the Beas River to check illegal transportation and muck dumping.
3. The project proponents shall provide a mobility vehicle to Forest Department for surveillance and control of illegal muck dumping.

Therefore, you are hereby directed to act accordingly as per the action plan mentioned above and comply with the recommendations of the committee.


Dr. R. K. Nadda,
Environmental Engineer,
HPSPCB Bilaspur.

o/c.

14/10/19



H.P. STATE POLLUTION CONTROL BOARD
Near HPPWD Rest House, Dholra: Bilaspur (H.P.) 174001
Phone: 01978-223550

No. PCB BLP / (SES Ram NGT)/2019- 1849

Date: 14/10/19

To

M/S Afcons Infrastructure Ltd.
Pandoh Bye -pass Takoli Project,
Vill. Banala P.O Aut,
Tehsil Aut, Distt. Mandi (HP).

Subject: Compliance of The Hon'ble NGT order in Original Application No.65/2019 titled Ses Ram, former Pradhan Gram Panchyat Bahdai District Mandi.

In compliance to the Hon'ble National Green Tribunal order dated 31-07-2019 in above titled case, the committee as constituted comprising of SDM Mandi, DFO Mandi and Environmental Engineer, PCB Bilaspur inspected the muck dumping sites from Banala to Khotinala by NHAI undertaken by AFCON Company in district Mandi. In this regard as ordered by Hon'ble NGT. *"The Himachal Pradesh State PCB may also require the company in question to take restoration measures by furnishing an action plan within one month and such further direction as may be found necessary for the purpose to prevent harm to the environment in future"*. In compliance to the above said orders, the said committee recommended following protection, reclamation and restoration measures.

S. No.	Dumping site location	Action plan
A.1	RHS Mandi -Manali NH at Dwada - Traffic diversion, Distt. Mandi	Each muck dumping site should have its sign boards showing details like GPS location, capacity, muck dumped and restoration plan. Protection measures (such as Crate walls, grids etc),
A.2	RHS Mandi -Manali NH, at Hanogi Gowshala area, Distt. Mandi	Reclamation measures (Filling with earth, compaction etc) Bioengineering measures (plantation of indigenous herbs, shrubs and perennial grasses) and restoration by afforestation through local species shall be carried out by the project proponents with the active involvement of Forest department.
A.3	LHS Mandi -Manali NH, at Khoti Nallah approach to tunnel portal Distt. Mandi	

1. The project proponents should submit the monthly status report to PCB, Forest Deptt. and Distt. Administration regularly.
2. The project proponents should install CCTV Cameras with one month back up at minimum three vulnerable points along the Beas River to check illegal transportation and muck dumping.
3. The project proponents shall provide a mobility vehicle to Forest Department for surveillance and control of illegal muck dumping.

Therefore, you are hereby directed to act accordingly as per the action plan mentioned above and comply with the recommendations of the committee.

Dr. R. K. Nadda,
Environmental Engineer,
HPSPCB Bilaspur.

14/10/19